

17

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.181/94

Date of Order: 17.2.94

BETWEEN :

K.Vittal Kulkarni

.. Applicant.

A N D

1. Union of India, rep. by
The Secretary,
Ministry of Defence,
New Delhi -11.
2. Scientific Adviser to the Ministry
of Defence, Research & Development
Orgn., Ministry of Defence,
DHQ PO New Delhi - 110 011.
3. The Director,
Defence Metallurgical Research Lab.,
Kanchanbagh (PO), Hyderabad-258. .. Respondents.

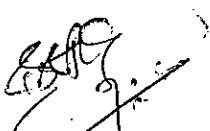
Counsel for the Applicant .. Mr. K. Sudhakar Reddy

Counsel for the Respondents .. Mr. N. R. Devraj

CORAM:

HON'BLE Mr. V. NEELADRI RAO : VICE-CHAIRMAN

HON'BLE Mr. R. RANGARAJAN : MEMBER (ADMN.)



Copy to:-

1. The Secretary, Ministry of Defence, Union of India, New Delhi-11.
2. Scientific Adviser to the Ministry of Defence, Research & Development Orgn., Ministry of Defence, DHQ PO, New Delhi-011.
3. The Director, Defence Metallurgical Research Lab., Kanchanbagh(P0), Hyderabad-258.
4. One copy to Sri. K.Sudhakar Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

28/7/84
30 July 1984
S. S.

ORDER

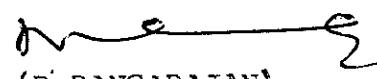
As per Hon'ble Shri Justice V.Neeladri Rao, Vice-Chairman

This OA was filed for praying to quash the charge memo dated 29.4.77 by holding it as illegal, arbitrary and void-ab-initio and also to quash the suspension order dated 2.8.76 by holding it as illegal, arbitrary and void-ab-initio and for a direction to the respondents to reinstate the applicant with all consequential benefits such as treating the period from 2.8.76 to the date of reinstatement as period spent on duty and for payment period for seniority and all other purposes.

2. The said charge memo was challenged by the applicant in WP No. 4788/83 on the High Court of AP, and the same was transferred to this Tribunal and renumbered as TA 541/86. The said TA 541/86 was disposed of by vide this Bench Judgement dated 31.5.93 directing the respondents to complete the remaining portion of the disciplinary case expeditiously. It is stated that even though a direction was given to the Disciplinary authority to dispose the matter expeditiously, it is not yet disposed of.

3. In such cases, the remedy of the applicant is to file an application under Rule 27 of the CAT Procedures Rules for implementation of the said Judgement and it is not by way of filing a separate OA under Section 19 of the Administrative Tribunals Act.

4. Hence, the OA is dismissed at the Admission stage.
No costs.


(R. RANGARAJAN)
Member (Admn)


(V. NEELADRI RAO)
Vice-Chairman

OA 181/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 12/4/1994.

ORDER/JUDGMENT: _____

M.A./R.A/C.A. NO. _____

O.A. No. _____

181/94

T.A. No. _____

(V.P. No. _____)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

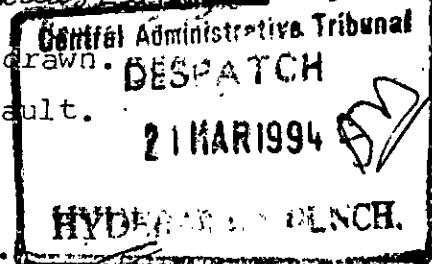
Dismissed. ~~admitted~~

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



pvm

15
34